(b) if so, details thereof;, and

(c) whether it would be made operational throughout the country or in certain sensitive regions only?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO: (a) No, Sir.

(b) and (c) Do not arise.

## Show Cause Notices to\*NGOs

837. SHRI A. VIJAYARAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have served show-cause notices to 13 NGOs;

(b) if so, the details thereof and the reasons therefor;

(c) whether Government have taken any action against such organisation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) Yes Sir. Thirteen NGOs covered under the provisions of the Foreign Contribution (Regulation) Act, 1976 have been asked, inter alia to show cause why they should not be brought under section 5(1) of the said Act and required to seek prior permission of the Central Government before accepting any foreign contribution for being associated with the issue of certain advertisements and documents the contents of which are considered to be comments of a political nature.

- (c) No, Sir.
- (d) Does not arise.

## **Bangladeshis Deported from Rajasthan**

838. SHRI ONKAR SINGH LAKHAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of Bangladeshi citizens living in the country illegally. State-wise;

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(b) whether Government have received complaints regarding making of ration cards of some of them and entering their names in voter lists; and

(c) what is the number of Bangladeshis deported from India during the last two years and their number from Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) It is difficult to identify Bangladeshi nationals living illegally because they are able to mingle easily with the local population due to ethnic and linguistic similarities.

(b) Reports of certain touts and other negative elements assisting in the process of illegal infiltration and forging documents to enable such illegal migrants to claim Indian citizenship have been received from time to time.

1998	6659
1999	5880
(upto 20 Nov. 1999).	

As per available information 10 Bangladeshi nationals were deported from Rajasthan during 1998.

## Issue of Visa on Arrival Scheme

839. DR. ALLADI P. RAJKUMAR : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government proposed to issue a visa on arrival scheme to attract foreign tourists; and

(b) if so, the countries to be screened to ensure against misuses by the smugglers under the new policy?

## THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) No, Sir.

(b) Does not arise.

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